NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 484/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE PARTIES:

Mr. Mukesh Rekhani V/s. Chrysal Balaji Citi Buildcon Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013.

<u>S. No.</u>	NAME	DESIGNATION	SIGNATURE
Ι.	Sandeep	Adv for R.No.5	S.A. Kochyoekar
/	Veenu l		Dejan

<u>ORDER</u>

C.P. No.484/241-242/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- From the side of the Petitioner mentioned the Petition filed under section 241-242 of the Companies Act dated 29.09.2017.
- It is informed that the Petition was circulated on the Respondents.
- 4. Except Respondent No. 5 no one sites present from the side of the Respondent.
- 5. Since the Petition was served recently, hence Respondent No. 5 is seeking time to file Reply. Granted.
- 6. The Petitioner has further stated that amendment vide clause (v) Page 9 of the Petition because there was some discrepancy in respect of the main amount mentioned. For that an Affidavit is on record.

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- 7. The Petitioner can amend that clause and again serve the amended clauses on the Respondents.
- 8. The Petitioner shall also intimate the next date of hearing to the Respondent and place on record the Affidavit of Service.
- 9. Under the circumstances the matter is adjourned to **18.12.2017**.

Sd/-BhaskaraPantula Mohan Member (Judicial) 07.11.2017 ah

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Sd/-M.K. Shrawat Member (Judicial)